

(b) As the Council is not a registered body and the Ministry is not satisfied with its credentials, it has been decided not to take any action on the memorandum.

**SHOW CAUSE NOTICE TO SHRI NAOARVALA**

1033. SHRI DEVI SINGH : Will the Minister of HOME AFFAIRS be pleased to state the reasons for the delay in issuing a Show Cause Notice in the case of Shri J. D. Nagarvala, I.P. (Gujarat) ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : There has been no delay in processing the case, taking into consideration the voluminous record, and the Divan Commission's report running into 1088 pages which had to be carefully examined before taking a decision.

**HINDI SAIAHAKAR SAMITI'S RESOLUTIONS**

1034. SHRI S. K. VAISHAMPAYEN: Will the Minister of HOME AFFAIRS be pleased to state Government's reaction on the resolutions passed by the Hindi Saiahakar Samiti at its meeting held in the last week of July 1966 ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : The recommendations made by the Hindi Saiahakar Samiti at its last meeting held on the 29th and 30th July, 1966 are presently under examination.

**BHUMIDARI DECLARATIONS PENDING BEFORE DELHI ADMINISTRATION**

792. SHRI R. P. KHAITAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many Mutations/Bhumidari Declarations are pending before the Revenue authorities, Delhi Administration and since how long; and

(b) whether it is a fact that the cultivators in Delhi are being harassed by the

■(Transferred from the 24th August, 1966.

Revenue authorities in regard to the Mutations/Bhumidari Declarations ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : (a) The total number of pending Mutations/Bhumidari cases before Revenue Officers is 2716 and 1634, respectively. Out of these 1879 Mutations and 1140 Bhumidari cases are over six months old.

(b) No.

**ABSORPTION OF RETRENCHED EMPLOYEES OF KERALA CENSUS OFFICE**

1035. SHRI NIREN GHOSH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Parliamentary Consultative Committee on Kerala took a decision to absorb the 10 retrenched employees of the Kerala Census Office in some other Government department.

(b) if so, what steps have been taken in the matter; and

(c) whether these retrenched employees have been given alternative employment ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR) : (a) Yes, Sir.

(b) and (c) Central Government Offices in Kerala have been requested to absorb, as far as possible, retrenched personnel of the Kerala Census Office. As a result of this, one person has been absorbed in Cochin Port Trust. Efforts are being made to find employment for the others.

**WAGE BOARD FOR ROAD TRANSPORT AND ELECTRICITY**

1036. SHRI P. K. KUMAR AN : SHRI M. V. BHADRAM :

Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) whether the Central Wage Boards for Road Transport and Electricity have been provided accommodation in Delhi;